

[श्री सिद्धेश्वर प्रसाद]

एस० एम० एन० 2674 की एक प्रति, जो दिनांक 8 अगस्त, 1970 के भारत के राजपत्र में प्रकाशित हुई और जिसके द्वारा पश्चिमी बंगाल राज्य में जनता को बिजली सप्लाई करने भ्रथवा इस प्रकार की सप्लाई के प्रयोजन से बिजली के उत्पादन, संग्रहण, भ्रथवा प्रसारण से सम्बन्धित सेवाओं को उक्त अधिनियम के प्रयोजनों के लिए अत्यावश्यक सेवा घोषित किया गया, सभा-पटल पर रखता हूँ। [प्रचालय में रक्त किया गया। देखिए संख्या LT—3927/70]

12.53 hrs.

ARREST OF MEMBER

(Shri Madhu Limaye)

MR. SPEAKER : I have to inform the House that I have received the following telegram, dated the 9th August, 1970, from the Superintendent of District Jail, Varanasi :

“Shri Madhu Limaye, Member, Lok Sabha, arrested under Sections 151, 107 and 117, Criminal Procedure Code, on the 9th August, 1970, and admitted in this Jail.”

SHRI S. M. BANERJEE (Kanpur) : I rise on a Point of Order...

SHRI S. KUNDU (Balasore) : What is this Sir ? They say, sections 107, 117, 151, etc. Could you kindly ask them to release all those M. Ps. who are arrested in connection with the land-grab movement to come here and attend the House ? I am shocked to find all obnoxious provisions of the Code, Sections 107, 117 and 151 being used against Members of Parliament. These are used only against goondas.

MR. SPEAKER : This is information to the House. You can discuss it.

SHRI S. M. BANERJEE : You said, you have received a telegram. Is it from the

Superintendent, Central Jail, Varanasi or from the Superintendent of Police ?

MR. SPEAKER : This is from Superintendent of District Jail, Varanasi.

SHRI S. M. BANERJEE : My point of order is this. Whoever may be the Member of Parliament, whether it is Mr. Madhu Limaye or Mr. Nath Pai or anybody else, the District Magistrate of that place or Senior Superintendent of Police must have sent the telegram saying that such and such Member of Parliament has been arrested, for such and such case, under such and such sections. But, here, the Superintendent of the district jail has sent you a telegram, and the district magistrate...

MR. SPEAKER : We have received it from the superintendent of police also.

SHRI S. KUNDU : That should have been read out. Shri S. M. Banerjee is right in what he says.

MR. SPEAKER : I think it should have been the superintendent of police and not the district jail.

SHRI S. M. BANERJEE : Yes, it should have been from the superintendent of police and not of the district jail. That is one thing. Another thing is this. Arrests are going on and the more Members of Parliament are going to be arrested from the SSP, PSP and CPI (Interruptions) I am here to grab them all. The Prime Minister should make a statement on this matter. She made a tall statement that she was going to have ceilings on land. Mvre Members are going to be arrested...

MR. SPEAKER : He cannot raise all those things now, I have just given information to the House.

SHRI S. M. BANERJEE : We have tabled calling-attention-noticees. The Prime Minister should make a statement on this matter.

MR. SPEAKER : It is not a point of order.